

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 43

C.P. (IB)/1207(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **THE SOLAPUR DIST. CENTRAL CO. OP.**
BANK LIMITED V/S SHRI. VILAS
DAGDUAPPA RENKE

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Abhijit Kulkarni, Advocate a/w Mr. Chinmay Patil, Advocate appeared for the Respondent.
2. Mr. Devarajan Raman, RP present.
3. Adv. Seetalaxmi Swamy for the COC.
4. Learned Counsel for the Respondent informs that report has not been served. However, Counsel for the RP informs that report has already been served. In the interest of justice, he will again serve report.
5. List this matter on **17.04.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)